

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.562/MP/2020 along with IA No.15/2023**

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of Change in Law events.
- Date of Hearing : 2.5.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, JPL  
Shri Deepto Roy, Advocate, JPL  
Shri Dnyanraj Desai, Advocate, JPL  
Ms. Disha ADhikary, Advocate, JPL  
Ms. Bikita Kaur, JPL  
Shri M. G. Ramachandran, Sr. Advocate, HPPC  
Shri Shubham Arya, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Ms. Shikha Sood, Advocate, HPPC  
Shri Nitish Gupta, Advocate, TPDDL  
Ms. Parichita Chowdhury, Advocate, TPDDL  
Shri Nishant Talwar, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Venkatesh, Advocate, TPTCL  
Shri Jatin Ghulani, Advocate, TPTCL  
Shri Mohit, Advocate, TPTCL  
Ms. Sarika Jerath, TPTCL

**Record of Proceedings**

At the outset, learned counsel for the Respondents, Haryana Discoms, citing the non-availability of senior counsel, urged that the matter may be listed on another date so that it can be heard in one-go. The said request was not opposed to by the

learned counsel for the Petitioner. Accordingly, the Commission adjourned the matter.

2. The Commission directed the Petitioner to file on affidavit within two weeks the following information:

(a) Year-wise water charge rate (Rs / m<sup>3</sup>) and charges paid since inception of the plant.

(b) Details of escalation factor considered w.r.t. water charges at the time of bidding.

(c) Documents to substantiate that subject electrification of railway siding was not part of original scope of works of the project and is mandatory to the Petitioner to carry out the same. Further, to establish that the subject work is qualified as an event under Change In Law.

3. The Commission, however, directed the parties to file their respective written submissions, not exceeding five pages, within two weeks with copy to other side.

4. The Petitioner shall be listed for hearing on 8.6.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**